

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7113/2016

(Arising out of impugned final judgment and order dated 15/06/2016 in CRLA No. 6631/2009 passed by the High Court of Judicature at Allahabad)

SHARDA DEVI

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln. (s) for exemption from filing O.T. and office report)

WITH

SLP(Crl) No. 7156/2016

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 23/09/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mrs. Mona K. Rajvanshi, Adv.
 Mr. Anurag Kashyap, Adv.
 Mr. Ashwani Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within two weeks. Notice may be served dasti to the standing counsel for the State of Uttar Pradesh.

(SWETA DHYANI)
SR.P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER